

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1750/2003

New Delhi this the 15th day of July, 2003.

(2)

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Shri A. Vishwakarma,
Senior Marketing Officer,
DMI, Head Office,
Faridabad. Applicant

(through Sh. Rajinder Nischal, Advocate)

Versus

Union of India through
its Secretary,
Ministry of Agriculture,
Dept. of Agriculture and
Co-operation, Krishi Bhawan,
New Delhi. Respondent

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that
he may be permitted to withdraw the present application
with liberty to file a better drafted application.
Allowed as prayed.

Subject to aforesaid, dismissed as withdrawn.

S.K. Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/vv/